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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 184/7/NCLT/AHM/2017**

Coram:

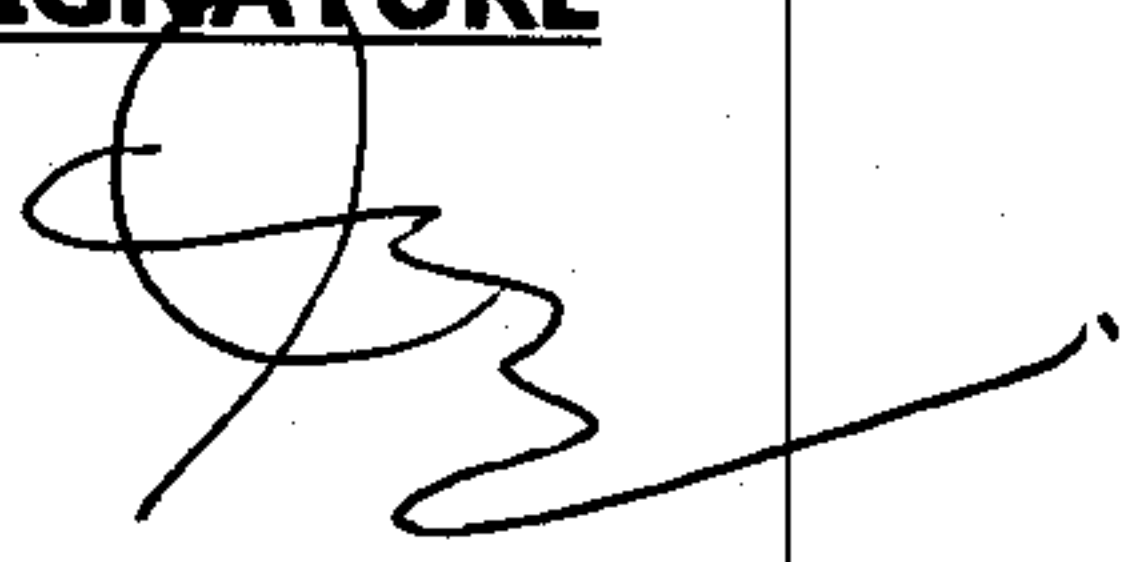
**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Tata Capital Financial Service Ltd.  
V/s.  
Dushion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Himanshu Desai	Advocate	Petitioner	
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2.	S P Majmudar	<del>scm</del> Adv	Respondent	
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**ORDER**

Learned Advocate Mr. Himanshu Desai present for Financial Creditor/ Petitioner.  
Learned Advocate Mr. Sharvil Majmudar present for Respondent.

Proof of service is filed.

Learned Advocate Mr. Sharvil Majmudar filed Vakalatnama for Respondent and  
prayed for time to file objections.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 09.01.2018 for objections of Respondent, if any, and for hearing  
before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.